167

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND RE-HABILITATION (SHRIMATI MOHSINA KIDWAI): (a) Certain propo als for carrying out further amendments to the LD. Act, 1947 and the Trads Unions Act, 1926 were incorporated in an agenda for consideration, both at the Labour Ministers' Conference and the National Labour Conference, held during 16th-18th September, 1982. The National Labour Confeience made certain recommendations on the proposals. As certain issues included in the agenda were act covered by those recommendations, Government have called for the views of ihe State Governments on the various proposals listed in the relevant items of the agenda of the National Labour Conference.

(b) The recommendation of the Conference specifically related to change in the LD. Act, 1947. The important suggestions relate to making provision for identification of a collective bargaining agent in a unit or industry, on the basis of the representative character of trade unions, determined by way of a union check-off system. All disputes remaining unresolved at th₃ collective bargaining stage would normally be decided by voluntary arbitration subjected to certain in-built checks so that the Arbitrators act within their jurisdiction and there is no perversity in their decisions. Issues which cannot be resolved by arbitration would be referred to tripartite Industrial Relations Commissions, appointed by the Central or State Governments. All strikes would be preceded by a strike ballot, open to all the employees in the unit or industry.

Legal protection to unorganised labour

591. SHRI SYED SHAHABUDDIN: Will fhe Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) the major sections or categories of unorganised labour in the country and the estimated strength of each section;
- (b) whether there is a legal framework for Iheir protection;

(c) whether Government provided any incentives and financial support to voluntary workers or bodies engaged in organising them or ventilating their grievances or bargaining on their behalf with their employers; and

to Questions

if not, whether Government will consider this suggestion in the interest of their protection?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND RE-HABILITATION (SHRIMATI MOHSINA KIDWAI); (a) According to the classification formulated by the National Commission on Labour, 'un-organised labour' includes-

- (i) Contract Labour including construction workers;
- (ii) Casual labour;
- (iii) Labour e^mPl°yed in small scale industry;
- (iv) Handloom/powerloom workers;
- (v) Beedi and Cigar workers;
- (vi) Employees in shops and commercial establishments;
- (vii) Sweepers and scavengers;
- (viii) Workers in tanneries and leather good_s manufactories;
- (ix) Tribal labour; and
- (x) Other unprotected labour.

On the basis of data collected during 1981 Census, relevant strength of each category is yet to be released by the Census Commissioner.

The interest of certain categories unorganised labour are safe;; by the various labour laws applicable to them in general and the Minimum Wages Act, 1948, in particular.

- (c) No Sir.
- (d) Both the Central and S ernments are taking various safeguard the interests of the unorganised labour. The working of the Minimum Wages Act, the Contract Labour (Regulation and Abolition) Act, the Inier-State

169

Migrant Worker, (Regulation of Employment and Conditions of Service) Act, tlie Beedi and Cigar Workers (Conditions of Employment) Act, is being continuously reviewed in meetings/conferences witli the State Governments and necessary instructions being issued to them from time to time. Under the new 20-Point Programme concrete schemes have been launched for allotment of housesites to ' mities, housing, supply of drinking water, better health care, education, better public distribution system, welfare of women and children by way of better programme in tribal, hill and areas, development of Scheduled Castes and Scheduled Tribes, proof better wage employment through National Rural Employment Programme, enforcement of minimum wages and assisting the 'poorest of the poor' through Integrated Rural Development Programme, Steps are also being taken to organise the rural workers by appointing honorary rural organisers at tlie Block level under a JPlan Scheme to educate and train the rural workers about their rights and responsibilities and promote better social awarenes, among them. Out of 413 blocks selected for this purpose, honorary rural organisers in respect of 15S blocks have since been appointed and steps are being taken to appoint the rest. Thus al! possible measures are being taken to improve the working and living condition, of people in rural areas, particularly the weaker sections and to organise and train the rural workers.

Fatal \ccidents in Non-coal Mines

592. SHRi KAI YAN ROY:

SHRI LADLI MOHAN NIGAM:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether Government's attention has been drawji to the news in the Coalfield Tribune (Asansol) Weekly, dated thQ 28th August, 1982 under the caption "Marginal Rise in Fatal Accidents in Non-coal Mines" in
- (b) if so, what are the details in this regard;

(c) how many fatal accidents and number of deaths took place in various non-coal mines, both public and private in 1978, 1979, 1980, 1981 and 1982, yearwise, figures with names of mines and owners;

to Questions

- (di how many such fatal accidents have, been investigated by the DG" what are the findings in each
- (e) what action has been taken against the persons responsible for them;
- (f) what arc the reasons for thin fatal accidents in stone and limestone mines; and
- (g) what is the number of workers employed in the varioits types of non coal mines stone, limestone, mica, manganese, iron ore. copper, gold and other metaliferrous mines?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHA-BILITATION (SHRIMATI MOHSINA KIDWAI): (a) to (g) The information is being collected and will be laid on the Table of the

Accidents in Coal Mines

593 SHRI KALYAN ROY: SHRI LADLI MOHAN NIGAM:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether there have been serious accidents as a result of roof fall and air blasts in Kunustorlia, Bankola and other coal mines under ECL between lanuary to 30th September, 1982:
- (b) what are the details of each one of them and whether they have been investigated by the DGMS;
- (c) what are the results of findings of the DGMS and persons held responsible for them and the action taken if any, against these persons by the DGMS and the management;
 - (d) if so, what are the details thereof; and